

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CHAMBER
MATTER
.

INTERLOCUTORY APPLICATION NO. 1
(Application for Condonation of Delay in refiling the Special Leave Petition)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) CC NO. 19536 OF 2015
WITH PRAYER FOR INTERIM RELIEF

ARCHNA

....PETITIONER(S)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION
AMROHA & ORS.

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 27.03.2015 passed by the Hon'ble Single Bench of High Court of Judicature at Allahabad in Civil Writ Petition No. 64999 of 2014.

It is submitted that there is delay of 74 days in refiling the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that interaction of the Petitioner-in-Person has been conducted with Ld. Registrar and copy of the Interaction report is enclosed herewith.

It is lastly submitted that Notice of hearing to the Petitioner-in-Person was issued on 27.07.2016 through Speed Post and delivered as per track Report. Petitioner-in-Person was also informed telephonically.

The matter above mentioned is listed before the Hon'ble Judge in Chamber with this report.

Dated this the 27th day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Archana, Petitioner-in-Person

ASSISTANT REGISTRAR